

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1696
ANSWERED ON:08.03.2010
ILO CONVENTIONS
Badal Harsimrat Kaur;Das Gupta Shri Gurudas

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Union Government has not signed International Labour Organisation (ILO) Convention Nos. 182 and 138 alongwith other convention relating to child labour;
- (b) if so, the reasons therefor;
- (c) whether the rights of child labour are seriously affected as a result thereof; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a): Yes, Madam.

(b): ILO Convention 182 concerning Worst Forms of Child Labour and ILO convention 138 fixing Minimum Age of Employment as 18 years have not been ratified as these would be possible only after the legislative framework and mechanism for their effective implementation are in place. Further, due to the existing socio-economic conditions in the country, compelling conditions force these children to seek employment to supplement their family income and under these circumstances increasing the minimum age of employment from 14 to 18 years may further push these poor families into poverty.

(c): No, Madam.

(d): Does not arise.